

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1440 of 2000

New Delhi, this the 10th day of August, 2001

HON'BLE MR. KULDIP SINGH, MEMBER(JUDL)

1. Dinesh Beldar/Dailwager S/o Shri Shyam Lal
2. Sanjiv Kumar Beldar/Dailywager S/o Shri Roop Chand
3. Manoj Kumar Beldar/Dailywager S/o Shri Balram

All applicants are employed in
Remount and Training School Depot
R/o Mohalla Jail Chungi, Muzumpura,
Saharanpur (U.P.)

-APPLICANTS

(By Advocate: Shri H.P. Chakravarti with Shri G.S. Begar)

Versus

1. Union of India, through
The Secretary,
Ministry of Defence (Civil Side)
Military Head Quarters, New Delhi-1

2. The Col/Commandant, Remount & Training School Depot
Saharanpur (U.P.)

3. Shri Rajnish s/o Shri Roop Chand, Beldar
working under Col/Commandant, Remount &
Training School Depot, Saharanpur, U.P.

- RESPONDENTS

(By Advocate: Shri D.S. Mahendru)

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

The applicants have filed this OA as they are aggrieved with the step motherly treatment of respondents in the matter of their regularisation/absorption for regular/class-4 post of Beldar.

2. Learned counsel for the respondents submitted that representation of the applicants is still pending and the comments from the Army Headquarters are awaited. He submitted that a direction may be given to the respondents to dispose of that representation. However, learned counsel for the applicants submitted that certain juniors to the applicants have already been regularised and, therefore, the applicants have also a

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right to regularisation.

(16)

3. Considering the submissions made by the learned counsel for the parties, I dispose of this OA with a direction to respondents to dispose of applicants' representation by a detailed, speaking and reasoned order. While deciding the representation of applicants, respondents shall also see whether any junior to the applicants has been regularised and if it is found that a junior has already been regularised, the respondents shall also consider the case of the applicants for regularisation in accordance with the rules and instructions on the subject. These directions shall be implemented within a period of two months from the date of receipt of a copy of this order. No costs.


(Kuldip Singh)
Member (Judg.)

/dinesh/